

HIGH COURT OF JAMMU & KASHMIR AT JAMMU
(Office of the Registrar General)

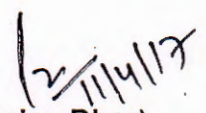
ORDER

No: 36

dated: 11-4-2017

Pursuant to Hon'ble Supreme Court directions dated 08-11-2016 passed in Writ Petition (Civil) No.349 of 2006 titled Voluntary Health Association of Punjab V/S Union of India and others, the Hon'ble Chief Justice has been pleased to constitute a Committee comprising Hon'ble Mr Justice Mohammad Yaqoob Mir, Hon'ble Mr Justice Ali Mohammad Magrey and Hon'ble Mr Justice Tashi Rabstan to oversee, periodically, the progress of the cases arising under the J&K Pre-conception and Pre-natal Sex Selection/Determinations (Prohibition and Regulation) Act, 2002.

By order.


(Sanjay Dhar)

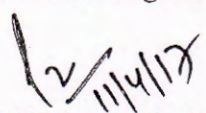
Registrar General(I/C)

No = 1674-98/S.C.S

Dt = 11-4-2017

Copy to:

1. Principal Secretary to Hon'ble Chief Justice J&K High Court.
2. Secretary to Hon'ble Mr Justice Mohammad Yaqoob Mir.
3. Secretary to Hon'ble Mr Justice Ali Mohammad Magrey.
4. Secretary to Hon'ble Mr Justice Tashi Rabstan.
.....for placing the same before His Lordship for kind perusal and information.
5. All Principal District and Session Judges for information and necessary action
6. In- Charge NIC for Uploading in the Official Web-site of J&K High Court.


Registrar General(I/C)